# I अनुसम्बद्ध

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91.	the same of the sa
/	Maffidavit to be Furnished by the candidate alongwith Nomination Paper
	Before the Returning Officer
	For election to Box. Sobba (name of the House)
20 do	From 233. Ata)
200	Waishma Namdan Vaday Nama Kishar Vaday
-0.DI	1 015 n 11 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1
0501	And SS years, resident of Village-Chaha! Michigh full postal address), a candidate at the utarve
00	Bo-Dhareya
XO)	election, do hereby solemnly affirm and state on oath as under-
//	strike out whichever is not applicable)
you v	Roishna Nandan Maugh rivite of Nand Kishon yaday  New SS years, resident of Village - Chahal Michigan full postal address), a candidate at the utarre  Parallection, do hereby solemnly affirm and state on oath as under-  strike out whichever is not applicable)  (1) I am a candidate set up by J.D.U. (name of the political party) / am contesting as as
2.	Independent candidate

(2) Details of PAN and status of filing of Income tax return :

SI, No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in income Tax Return ( in Rupees)
1.5	Self Krishna Handanyada	V AAKPYZLIS	m	
2.	Spouse-Radha Kumgrisinho	*	2010-11	
3.	Dependent   Kumas kis Jay	7		
4.	Dependent 2 Kumus Gourav	*		
5.	Dependent 3 Rinku kumwi	*		

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	No
(b)	Name of the court, Case No. and Date of order taking cognizance :	No
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	No

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	. No
(b)	Name of the Court(s), Case No. and	No
1	Date(s) of order(s).	

(5) That I give heigth below the details of the assets (movable and immovable etc.) of myseli, my spouse and all dependents:

#### A. Details of movable assets:

(Note

1. Assets in joint name indicating the extent of joint ownership will also have to be given

 In case of deposit/Investment, the details including Serial Number. Amount, Date of Deposit, the Scheme. Name of Bank/ Institution and Branch are to be given

 Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect at listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse Rodha Kuman	Dependent-1	Dependent-2	Dependent-3  Kumuri Rimi
)	Cash in hand	1,00,000		×	×	10,000
(ii)	accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the	1709 =00 central mank	97,064:00			
(iii)		3.418=00 (en+sal gank Ausungabad Alo-1155				
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	1,000				
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	B.v. sabha Branch & Laks				
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	Boleso Mahi BR1-J-1967 Nov-2008 475,000:0				
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	3ROIPC-729 29-8-2011				

10, 36,551:00

Claims/interest	FIGER	X	x	X
1 1 2 2 2 2 2 2 2 2	000 = 00			

3. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
i)	Agricultural Land Location(s) Survey number(s)	Village-cha- hal murera Atri.	×	Х	X	X
	Area (Total measurement in acres) (Pustoi Mi Land)	4.44 Acres	×	×	×.	X
	·Whether inherited property (Yes or NO)	yes	X	×	X	×
	Date of purchase in case of self acquired property	X	×	×	X	X
	Cost of Land (in case of purchase)at the time of purchase	X	X	X.	X	×
	Any Investment on the land by way of development, construction etc.	×	X	×	×	×
	Approximate Current market value	12. Laths	×	×	X	X
ii)	Non-Agricultural Land Location(s) Survey number(s)	×	X	X	X	X
	Area (Total measurement in sq. ft.)	X	X	X	X	X
	Whether inherited property (Yes or NO)	X	X	X.	×	X
* 35	Date of purchase in case of self acquired property	X	X	×	×	X
	Cost of Land (in case of purchase) at the time of purchase	X	×	X	×	Х
	Any Investment on the land by way of development, construction etc.	×	×	×	×	X
	Approximate Current market value	×	·X	×	×	×
(iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	×	X	X	× -	X
	Built up Area (Total measurement in sq. ft.)	×	X	X	X	×

	V wither inherited property (* er or NO)	X	×	×	X	×
	Down of purchase in case of serf	X	X	X	X	X
	Cost of property (in case of prochase) at the time of prochase	×	×	×	X	X
	Any Investment on the property by way of development, construction etc.	X	X	X	X	X
	Approximate Current market value	×	×	X	×	×
iv)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)	X	×	×	×	X
	Area (Total measurement in sq. ft.)	X	×	X	X	X
	Built up Area (Total measurement in sq. ft.)	X	X	X	X	X
	Whether inherited property (Yes or NO)	X	X	X	X	X
	Date of purchase in case of self acquired property	×	X	X	X	X
	Cost of property (in case of purchase) at the time of purchase	X	X	X	X	X
	Any Investment on the land by way of development, construction etc.	X	X	X	×	X
	Approximate Current market value	×	X	X	×	X
v)	Others (such as interest in property)	X	×	X	X	X
vi)	Total of Current Market Value of (i) to (v) above	×	×	X	X	X

(6) I give herein below the details of liabilities/ dues to public financial institutions and government :(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	S.B.I. Patna B.V.S. 8 Lakhs Vehicle Loan	X	x	X	X
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan	×	×	х	×	×

	A-ty other liability	X	×	×	X	X
	Grand total of liabilities			-		-
(ii)	Government Dues: Dues to departments dealing with government accommodation	x	×	X	X	×
	Dues to departments dealing with supply of water	×	X	X	X	X
	Dues to departments dealing with supply of electricity	Rs. 20000/=	×	×	X	X
	Dues to departments dealing with supply of telephones/mobiles	RS. 2000/=	X	X	×	X
	Dues to departments dealing with government transport (including aircrafts and Inclicopters)	×	X	×	X	X
	Income Tax Dues	X	X	X	X	X
	Wealth Tax Dues	×	X	X	×	×
	Service Tax Dues	×	×	×	X	x
	Municipal /Property Tax Dues	X	X	X	×	X
	Sales Tax Dues	×	×	×	×	x
	Any other dues	X	X	×	X	X
	Grand total of all Govt. dues	22000/-				

### (7) Details of profession or occupation:

a. Self.....

b. Spouse .....

## (8) My educational qualification is as under:

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

## (9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

	Name of the candidate	Sh./Smt./Kum. Dx. Krishn Nomdon yadav.
	Full postal address	Village :- Chahal murera po. Ghareya
	Number and Name of the constituency and state	233 - Atri , Bihar
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	. J.D.U.
4.		No.

	co	Total number of Pending art (s) have taken cognizar	tr .	e	No				
5	-	NOT AAKDY 72	1	Year for which Is ncome Tax Retu	**************************************	red brown Street			
	(a)	Candidate Krishma M	andan vad	av	2010-11				
	(6)	Spouse: -	-	3377					
	(c)	Dependents * Details	of Assets and	Liabilit	ties in rupees				
		Description	Self	Spouse	Dependent-I	Dependent-	Il Dependent-III		
		Moveable Asset (Total value)	17,93,707=0	2.12,06	ч 🛪	×	10,000		
3.		Immovable Asset	12,00,000:00	7	×	×	*		
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	×	×	*	×	×		
Section 1	(ii)	Approximate Current Market Price of Asset (Total Value)		×	*	×	×		
		Liabilities							
		(i) Government dues (Total)	22,000:00	· ×	×	×	×		
		(ii) Loans from Bank, Financial Institutions and others (Total)	8 6005	*	*	*	* -		
3.	((	others (Total) ghest educational qualific Give details of School / Un urse) (Name of the Schoo	iversity educat	tion with	full form of the	certificate/	diploma/ degree		

#### VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above; (b) L my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at Co. 94.	ta ilitaria	70	9.0	· e 1	a	2011
vernied at	.or this the.	2.0	day	OL	2.	 

KHShma Monotonyadke

Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned

4 The affidavit should be either typed or written legibly and nearly.